

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.4558
TO BE ANSWERED ON 19TH JULY, 2019**

MEDICAL NEGLIGENCE AND PROFESSIONAL MISCONDUCT BY DOCTORS

4558. SHRI PRASUN BANERJEE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of rise in the number of cases pertaining to medical negligence and professional misconduct by the doctors in the country;
- (b) if so, the details thereof and necessary corrective steps taken by the Government in this regard;
- (c) the percentage of medical negligence cases that resulted in conviction; and
- (d) the number of doctors convicted of professional misconduct in the country, State/UT-wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Medical Council of India (MCI) with the prior approval of the Central Government has notified Indian Medical Council (Professional Conduct, Etiquette And Ethics) Regulations, 2002 to prescribe standards of professional conduct and etiquette and code of ethics for medical practitioners. The MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations.

(c) & (d): The complaints regarding medical negligence by the doctors as and when received by MCI are referred to the concerned State Medical Councils where the medical practitioners are registered. The data of the punishment awarded by the State Medical Councils is not maintained centrally. However, the cases, where the orders of the State Medical Councils for awarding punishment to a medical practitioner are upheld by the MCI are as under:

- i) Year 2017 - 69 cases awarded punishment (44%)
- ii) Year 2018 – 40 cases awarded punishment (28.5%)
- iii) Year 2019 (upto June, 2019) – 28 cases awarded punishment (46%)